

IN THE INCOME TAX APPELLATE TRIBUNAL, DELHI 'E' BENCH,
NEW DELHI [THROUGH VIDEO CONFERENCE]

BEFORE SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER, AND
SHRI KULDIP SINGH, JUDICIAL MEMBER

ITA No. 3654/DEL/2019
[Assessment Year: 2010-11]

Mighty Township [P] Ltd
L-7A [LGF], South Extn.
Part - II, New Delhi

Vs.

The I.T.O
Ward 16(4)
New Delhi

PAN : AAECM 5646 F

[Appellant]

[Respondent]

Date of Hearing : 09.03.2021
Date of Pronouncement : 09.03.2021

Assessee by : None

Revenue by : Shri Gayabuddin Ansari, Sr. DR

ORDER

PER N.K. BILLAIYA, ACCOUNTANT MEMBER:-

This appeal by the assessee is preferred against the order of the
ld. CIT(A)-37, New Delhi dated 20.03.2019 pertaining to A.Y 2010-11.

2. Vide an application dated 12.02.2021 the appellant sought permission to withdraw the appeal as the quarrel has been settled under the Vivad se Vishwas Scheme, 2020 and the appellant is in receipt of Form No. 3.

3. Noting the contents of the applications, the appeal is dismissed as withdrawn.

4. In the result the appeal of the assessee in ITA No. 3654/DEL/2019 is dismissed as withdrawn.

The order is pronounced in the open court in the presence of the ld. DR on 09.03.2021.

Sd/-

[KULDIP SINGH]
JUDICIAL MEMBER

Sd/-

[N.K. BILLAIYA]
ACCOUNTANT MEMBER

Dated : 09th March, 2021

VL/

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi

Date of dictation	
Date on which the typed draft is placed before the dictating Member	
Date on which the typed draft is placed before the Other Member	
Date on which the approved draft comes to the Sr.PS/PS	
Date on which the fair order is placed before the Dictating Member for pronouncement	
Date on which the fair order comes back to the Sr.PS/PS	
Date on which the final order is uploaded on the website of ITAT	
Date on which the file goes to the Bench Clerk	
Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	